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BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY

Review Petition No.87/93  
in O.A. 358/93

Shri B.R.Suryawanshi  
Nashik

Applicant

vs

Union of India  
and Ors.

..

Respondents.

Coram: Hon'ble Shri M.S.Deshpande, Vice-Chairman  
Hon'ble Shri M.Y.Priolkar, Member (A)

Tribunal's Order  
(Per: Shri M.Y.Priolkar, Member(A)

Dated: 22-11-93

This Review Petition has been filed by the applicant in O.A. 358/93 for a review of our order dated 3-9-1993 by which we had refused to entertain that O.A. since the dispute had been referred to the Central Industrial Tribunal which would be seized of the matter.

2. No error of law or of fact in the above order, which is apparent from the record, has been brought out in the review petition. The review is sought on the ground that on 19-4-1993 the applicant had submitted an application before the Registrar, Central Government Industrial Tribunal, Bombay withdrawing his application which was pending before the Tribunal. Evidently, with reasonable diligence, this fact could have been brought to the notice of this Tribunal when we had passed the order dated 3-9-1993. In any event, even now, no evidence is cited in the review petition to show that the Central Industrial Tribunal, Bombay, has permitted the applicant to withdraw his application stated to be pending before it or that the reference made to the Tribunal has been permitted to be withdrawn. We do not, therefore, find any sufficient reason to warrant a review of our order dated 3-9-1993. The review petition is rejected.

*My*  
(M.Y.Priolkar)  
Member(A)

*MSD*  
(M.S.Deshpande)  
Vice-Chairman